

(b) the number of villages that are yet to be provided with drinking water facilities ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) : (a) 23,833 villages have been fully covered with drinking water supply upto 31.12.1986.

(b) 16,927 villages (including partially covered villages) and 25,000 habitations are yet to be provided with drinking water facilities.

Minimum Wages for Agricultural and Construction Workers

732. SHRI ARIF MOHAMMED KHAN :
SHRI AMARSINH RATHAWA:
SHRI KAMLA PRASAD RAWAT :

Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that some of the State Governments have fixed minimum wages for agricultural and construction workers at a level which will keep them permanently below the poverty line ;

(b) if so, the reaction of Government thereto; and

(c) the steps proposed to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (c). The employments in agriculture and construction industry fall primarily under the sphere of State Governments who determine minimum wages in these employments. Each State assesses its local conditions and follows suitable criteria while fixing the minimum wages. State Governments have been advised to take into consideration all relevant considerations including poverty line while fixing minimum wages.

Setting up of TV Centre in Malappuram District of Kerala

733. SHRI G. M. BANATWALLA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government propose to set up a TV centre in Malappuram district of Kerala during 1987; and

(b) if so, the steps taken in this direction ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : (a) and (b). The existing low power (100W) TV transmitter at Dibrugarh is under replacement by a 10 KW TV transmitter. It has been decided to install the said transmitter at Malappuram on its release.

TV Facilities for Rajnandgaon District of Madhya Pradesh

734. SHRI SHIVENDRA BAHADUR SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government propose to bring the District of Rajnandgaon of Madhya Pradesh under the TV network ; and

(b) if so, the details of the proposal ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : (a) Yes, Sir.

(b) The Seventh Plan of Doordarshan includes a scheme for replacement of the existing .1 kilowatt TV transmitter at Raipur by a 10 kilowatt transmitter. On completion of this project, substantial area of Rajnandgaon district is expected to be covered by TV service.

Draw of Lots by Cooperative Group Housing Societies

735. SHRI KAMAL CHAUDHRY : Will the Minister of URBAN DEVELOP-

MENT be pleased to refer to the reply given to Unstarred Question No. 896 on 16 November, 1986 regarding draw of lots by cooperative group housing societies and state:

(a) the dates on which action was initiated against the six defaulting cooperative group housing societies for violating rules for not conducting draw of lots with prior approval of Delhi Development Authority and Registrar of Cooperative Societies;

(b) whether complaints have also been received against any of these societies for not holding yearly elections as required under Rule 62 from May 1983 to June,

1986; not holding statutory Annual General Meetings in 1984, 1985 and not submitting audited accounts; holding offices by office bearers for more than two consecutive terms; and violating other rules, bye-laws and directives; and

(c) if so, the action taken against these societies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). Relevant information is given in the statement below.

(c) Relevant information is given in the statement II below.

Statement-I

	1	2	3	4	5	6
	Maduban Coop. Group Housing Society Ltd.	Dr. Zakir Husain Coop, Group Housing Society Lt	Kangra Adarsh Coop. G. H. Society Lt.	State Bank of India Subordinate Staff Coop. G. H. Society Ltd.	Anand Lok Co. Group Housing Society Ltd.	Central Govt. Services Co. Land & Group Housing Society Lt.

(a)	9.9.86	1.6.84	21.2.86	9.9.86	6.11.86	6.11.86
(b)						
(i)	NO	YES	NO	NO	YES	NO
(ii)	NO	YES	NO	NO	YES	NO
(iii)	NO	YES	NO	NO	YES	NO
(iv)	YES	YES	NO	YES	YES	YES

Statement-II

1. **Maduban Coop. Group Housing Society Ltd.** On 9.9.86 enquiry under section 55 of the Delhi Co-operative Societies Act 1972 has been initiated. The enquiry has been completed. On the basis of the report of the enquiry officer a show-cause notice has been issued on 5.2.1987 to the Society to explain reasons as to why the management of the society should not be superseded, under Section 32 of the said Act. The enquiry under Section 59 of the said Act is in progress.
2. **Dr. Zakir Hussain Coop. Gr. Housing society Ltd.** On 1.6.84 an enquiry U/s 55 of D.C.S. Act 1972 was initiated but the progress of the same has been held up due to the stay granted by the Delhi High Court. Formally an Administrator was appointed on 7.2.86 after superseding the Managing Committee of the society but he could not take over and function due to the stay of the Delhi High Court. The High Court has further directed the Registrar to hold the elections before 20.4.87 after finalisation of the Membership list.
3. **Kangra Adarsh Coop. Group Housing Society Ltd.** Since no complaint against the society as in column (b) of Annexure I has been received, no action is required to be taken in this respect.
4. **State Bank of India Subordinate staff Coop. Gr. Housing Society Ltd.** On 9.9.86, an enquiry U/s 55 of the D.C.S. Act 1972 has been initiated and the same is in progress.
5. **Anand Lok Coop. Gr. Housing Society Ltd.** The Enquiry u/s 55 of the Delhi Coop. Societies Act, 1972 was initiated on 4.12.86. A show-cause notice for violation of Directive of Registrar Coop. Societies and Requisition for holding fresh Election of the M.C. was issued to the Society on 6.11.1986 and 4.12.86 respectively. The High Court vide order dated 9.1.1987 in the C.W.P. No. 60 of 1987 restrained the Registrar Co-operative Societies from taking any action pursuant to the above order.
6. **Central Govt. Services Coop. Land and Gr. Housing Society Ltd.** Enquiry U/s 55 of D.C.S. Act 1972 was initiated against the society on 22.5.85. On the basis of the Enquiry Report a show-cause notice under Section 32 of Delhi Coop Societies Act, 1972 was issued to the Society, which has filed a reply to the notice and the reply is under consideration.